

Seeds Act, 1966. [Placed in Library. See No. LT-2085/68].

- (3) A copy of the Calcutta Thika Tenancy Stay of Proceedings (Temporary Provisions) Amendment Act, 1968, (President's Act No. 25 of 1968) published in Gazette of India dated the 25th September, 1968, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968. [Placed in Library. See No. LT-2086/68].
- (4) A copy of the Review by the Government on the working of the Nation Seeds Corporation Limited, New Delhi (Hindi and English versions) for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-2087/68].

PAYMENT OF WAGES (AIR TRANSPORT SERVICES) RULES

SHRI HATHI : I beg to lay on the Table a copy of the Payment of Wages (Air Transport Services) Rules, 1968, published in Notification No. S.O. 3036 in Gazette of India dated the 7th September, 1968, under sub-section (6) of section 26 of the Payment of Wages Act, 1936 [Placed in Library. See No. LT-2088/68].

ESTIMATES COMMITTEE

FIFTY-NINTH AND SIXTY-SECOND REPORTS

SHRI SHANTILAL SHAH : (Bombay North West) : I beg to present the following Reports of the Estimates Committee :—

- (1) Fifty-ninth Report regarding action taken by Government on the recommendations contained in the Seventy-second Report of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of Rehabilitation — Dandakaranya Project.

- (2) Sixty-second Report regarding action taken by Government on the recommendations contained in the Fourth Report of the Estimates Committee on the Ministry of Education—(i) National Museum, New Delhi and (ii) National Gallery of Modern Art, New Delhi.

12.35 Hrs.

MATTER UNDER RULE 377

PRIME MINISTER'S MEETING WITH OPPOSITION LEADERS RE. CENTRAL GOVERNMENT EMPLOYEES' STRIKE

श्री अटल बिहारी वाजपेयी (बलरामपुर) :

अध्यक्ष महोदय, कल 2 बजने में जब 10 मिनट बाकी थे, हम आप के कमरे में एकत्रित हुए थे। उस समय विरोधी दल के नेताओं के साथ संसद्-कार्य मन्त्री, डा० राम सुभग सिंह और श्री गुजराल भी मौजूद थे। वहां यह निश्चय किया गया था कि डा० राम सुभग सिंह विरोधी दल के नेताओं के साथ प्रधान मंत्री की एक मुलाकात तय करेंगे, जिस में केन्द्रीय कर्मचारियों के मामले पर विचार हो सके। डा० राम सुभग सिंह ने उस समय यह जरूर कहा था कि इस मामले के साथ और भी मामलों पर चर्चा हो सकती है, जिस पर किसी को आपत्ति नहीं हो सकती है, लेकिन हम चाहेंगे कि चूंकि इस समय केन्द्रीय कर्मचारियों का मामला देश और सदन के सामने है, इसलिए उस पर चर्चा की जाए। जब यह निश्चय हो गया, तो हम समझते थे कि इस निश्चय पर सरकार कायम है। लेकिन आज समाचार-पत्रों में कुछ ऐसी खबरें छपी हैं, जिन से हमारे मनों में सन्देह हुआ है। मैं चाहता हूँ कि डा० राम सुभग सिंह उस सन्देह का निराकरण करें और शीघ्र से शीघ्र हमारी बैठक का आयोजन करें।

SHRI SURENDRANATH DWIVEDI (Kendrapara) : Some of us wanted that the announcement should be made in the House, but you were good enough to tell us that since the assurance was given in your presence, it was as good as having been given in the House.

SHRI S. M. BANERJEE (Kanpur): You have been misquoted. It says :

"Dr. Singh said that he drew the attention of the Speaker to the statement of the opposition leader and the latter had confirmed that Dr. Singh did not mention any date or the subject to be discussed during the proposed meeting."

Actually you had made your position very clear.

संसद्-कार्य तथा संचार मंत्री (डा० राम सुभग सिंह) : श्रीमान, माननीय श्री वाजपेयी ने जो यह कहा है कि बैठक कराने की बात मैंने मान ली, वह बिल्कुल सही है और जो बात अभी माननीय श्री बनर्जी ने उद्धृत की है, वह भी सही है। मैं बैठक कराऊंगा और जो कहा था, उस को मैं मान्यता देता हूँ।

श्री कंबरलाल गुप्त (दिल्ली-सदर) : मन्त्री महोदय बतायें कि किस विषय पर बात-चीत होगी।

12.36 Hrs.

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL

APPOINTMENT OF MEMBER TO JOINT COMMITTEE

SHRI ANIL K. CHANDA (Bhopur): I beg to move :

"That this House do appoint Shri P. Govinda Menon to the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the re-adjustment of representation, and re-delimitation of parliamentary and assembly constituencies in so far as such re-adjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith, vice Shri Asoka Mehta resigned."

MR. SPEAKER : The question is :

"That this House do appoint Shri P. Govinda Menon to the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the re-adjustment of representation, and re-delimitation of parliamentary and assembly constituencies in so far as such re-adjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith, vice Shri Asoka Mehta resigned."

The motion was adopted.

12.37 Hrs.

RE : ARREST OF SHRI MADHU LIMAYE

SHRI NATH PAI rose—

MR. SPEAKER : You send a chit at 12 O' Clock and get up. I cannot give permission. It is not proper. If this is allowed, everybody will send a chit at 11-45 or 12 and then get up.

SHRI NATH PAI (Rajapur): After all, you know the subject.

श्री रवि राय (पुरी) : अध्यक्ष महोदय मैंने कल आप को श्री मधु लिमये और श्री अर्जुन सिंह भदौरिया के बारे में चिट्ठी लिखी थी। वे दोनों माननीय सदस्य जेल में बन्द हैं। आप गृह मन्त्री को कहें कि वह इस बारे में बयान दें।

MR. SPEAKER : I told you that I had sent it to the Home Minister. I have not got a reply. If I had got a reply, I would have put it on the agenda.

श्री रवि राय : वह कब बयान देंगे ? आप उन्हें दोबारा कहिए कि वह कल तक इस बारे में बयान दें।

अध्यक्ष महोदय : मैं कहूंगा।